

WRITTEN ANSWERS TO UNSTARRED QUESTIONS**Subjects pending with GoMs/EGoMs**

2797. DR. T.N. SEEMA : Will the PRIME MINISTER be pleased to state :

(a) the composition and terms of reference of each Group of Ministers (GoMs) and Empowered Group of Ministers (EGoMs) with the details of the subjects pending for consideration before them;

(b) the number of times GoMs and EGoMs set up for solving the differences between Ministries and the details of the outcome during the last three years and the current year;

(c) the subjects/issues on which decisions taken/reports submitted during the last three years and the current year by GoMs and EGoMs; and

(d) the action taken by Government on those decisions?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY) : (a) The composition and the terms of reference of each of the 29 current Groups of Ministers (GoMs)/Empowered Groups of Ministers (EGoMs) are given in Statement (*See below*).

(b) The GoMs/EGoMs are not constituted merely for resolving inter-ministerial differences. The GoMs/EGoMs investigate and report, and, where so authorized, take decisions on the issue(s) included in their respective terms of reference. 78 GoMs and 16 EGoMs have been constituted since 22.05.2009 to consider a diverse range of subjects. GoMs/EGoMs other than the 29 referred to in reply to part (a) above have completed consideration of the issue(s) placed before them.

(c) Since 22.05.2009, 57 GoMs and 8 EGoMs have considered the issue(s) placed before them.

(d) Appropriate action on the recommendations of the GoM/EGoM, is taken by the Ministry/Department concerned with the approval of the competent authority in accordance with the provisions of the Government of India (Transaction of Business) Rules, 1961.

Statement*Part-I : Group of Ministers (GoMs)*

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Subject

1. Group of Ministers for evolving an integrated strategy for Water Management Composition

Composition

Shri Sharad Pawar, Minister of Agriculture and Minister of Food Processing Industries.

Shri M. Veerappa Moily, Minister of Petroleum and Natural Gas, and Minister of Environment and Forests.

Shri S. Jaipal Reddy, Minister of Science and Technology, and Minister of Earth Sciences.

Shri Kamal Nath, Minister of Urban Development, and Minister of Parliamentary Affairs.
Dr. Girija Vyas, Minister of Housing and Urban Poverty Alleviation.

Shri Jairam Ramesh, Minister of Rural Development.

Shri Montek Singh Ahluwalia, Deputy Chairman, Planning Commission.

Shri Jyotiraditya Madhavrao Scindia, Minister of State (Independent Charge) of the Ministry of Power.

Shri Bharatsinh Solanki, Minister of State (Independent Charge) of the Ministry of Drinking Water and Sanitation.

Shri Namo Narain Meena, Minister of State in the Ministry of Finance.

Terms of Reference

- (i) To evolve an integrated strategy for water management in the context of rising population, rapid urbanization, industrialization, the need for increasing agricultural productivity and ensuring environmental sustainability; and

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- (ii) To bring about convergence in the policy and programmes aimed at water augmentation, conservation, preservation and optimal use.

2. GoM to consider the Reports of the Administrative Reforms Commission.

Composition

Shri A.K.Antony, Minister of Defence.

Shri Sharad Pawar, Minister of Agriculture and Minister of Food Processing Industries.

Shri P. Chidambaram, Minister of Finance.

Shri Sushilkumar Shinde, Minister of Home Affairs.

Shri M. Veerappa Moily, Minister of Petroleum and Natural Gas, and Minister of Environment and Forests.

Shri Kamal Nath, Minister of Urban Development, and Minister of Parliamentary Affairs.

Shri Kapil Sibal, Minister of Communications and Information Technology, and Minister of Law and Justice.

Shri Jairam Ramesh, Minister of Rural Development.

Shri V. Narayanasamy, Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.

Terms of Reference

To consider the Reports of the Administrative Reforms Commission.

3. GoM on Civil Aviation Sector.

Composition

Shri P. Chidambaram, Minister of Finance.

Shri M. Veerappa Moily, Minister of Petroleum and Natural Gas, and Minister of Environment and Forests.

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Subject

Shri Ajit Singh, Minister of Civil Aviation.

Shri Montek Singh Ahluwalia, Deputy Chairman, Planning Commission.

Terms of Reference

GoM to consider issues relating to civil aviation sector, including the financial situation of the airlines, and the Airport Authority of India and possible remedial measures.

The issue of commercial activities that can be undertaken on Airports Authority of India (AAI) land and other issues related to private participation in the airport land may also be considered by the GoM.

4. Group of Ministers (GoM) to examine various issues pertaining to the functioning of the Prasar Bharti

Composition

Shri P. Chidambaram, Minister of Finance.

Shri S. Jaipal Reddy, Minister of Science and Technology, and Minister of Earth Sciences.

Shri Kamal Nath, Minister of Urban Development, and Minister of Parliamentary Affairs.

Shri Kapil Sibal, Minister of Communications and Information Technology, and Minister of Law and Justice.

Shri Sachin Pilot, Minister of State (Independent Charge) of the Ministry of Corporate Affairs.

Shri Manish Tewari, Minister of State (Independent Charge) of the Ministry of Information and Broadcasting.

Special Invitee

Shri V. Narayanasamy, Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.

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Terms of Reference

To examine various issues pertaining to the functioning of the Prasar Bharati.

The GoM will also:

- (i) look into the issue of relationship between the Government and the Prasar Bharati as also between the Chief Executive Officer, Prasar Bharati and the Board of the Prasar Bharati; and
- (ii) examine the existing governance structure, in particular, the oversight mechanism put in place by the Ministry of Information and Broadcasting for host broadcasting arrangements, and recommend measures that could be put in place for appropriately strengthening the governance structure.

5. Group of Ministers (GoM) regarding Bhopal Gas Leak Disaster.

Composition

Shri P. Chidambaram, Minister of Finance.

Shri Ghulam Nabi Azad, Minister of Health and Family Welfare, and Minister of Water Resources.

Shri M. Veerappa Moily, Minister of Petroleum and Natural Gas, and Minister of Environment and Forests.

Shri Kamal Nath, Minister of Urban Development, and Minister of Parliamentary Affairs.

Shri Oscar Fernandes, Minister of Road Transport and Highways, and Minister of Labour and Employment.

Shri Kapil Sibal, Minister of Communications and Information Technology, and Minister of Law and Justice.

Dr. Girija Vyas, Minister of Housing and Urban Poverty Alleviation.

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Shri Srikant Jena, Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation, and Minister of State (Independent Charge) of the Ministry of Chemicals and Fertilizers.

Permanent Invitee

Minister-in-Charge of the Department of Bhopal Gas Tragedy, Relief and Rehabilitation, Government of Madhya Pradesh.

Terms of Reference

The Group of Ministers will examine all the issues relating to Bhopal gas leak including remediation measures and make appropriate recommendations regarding relief and rehabilitation of the Bhopal gas victims and their families.

6. Group of Ministers (GoM) on Media.

Composition

Shri P. Chidambaram, Minister of Finance.

Shri Ghulam Nabi Azad, Minister of Health and Family Welfare, and Minister of Water Resources.

Shri Kamal Nath, Minister of Urban Development, and Minister of Parliamentary Affairs.

Shri Kapil Sibal, Minister of Communications and Information Technology, and Minister of Law and Justice.

Shri Salman Khurshid, Minister of External Affairs.

Shri Manish Tewari, Minister of State (Independent Charge) of the Ministry of Information and Broadcasting.

Shri V. Narayanasamy, Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.

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Terms of Reference

The Group of Ministers will meet every day at a fixed hour, analyze the events of the day, and issue suitable directions to a Nodal officer to prepare appropriate material for briefing the media.

7. Group of Ministers to consider, and make recommendations with of the High Level Committee on Commonwealth Games, 2010. regard to Reports

Composition

Shri A.K. Antony, Minister of Defence.

Shri P. Chidambaram, Minister of Finance.

Shri Kamal Nath, Minister of Urban Development, and Minister of Parliamentary Affairs.

Shri Kapil Sibal, Minister of Communications and Information Technology, and Minister of Law and Justice.

Shri Anand Sharma, Minister of Commerce and Industry.

Dr. Girija Vyas, Minister of Housing and Urban Poverty Alleviation.

Shri Jitendra Singh, Minister of State (Independent Charge) of the Ministry of Youth Affairs and Sports, and Minister of State in the Ministry of Defence.

Shri Manish Tewari, Minister of State (Independent Charge) of the Ministry of Information and Broadcasting.

Special Invitee

Shri V. Narayanasamy, Minister of State in the Ministry of Personnel, Public Grievances and Pensions; and Minister of State in the Prime Minister's Office.

Terms of Reference

The terms of reference of the GoM will be as under:

- (a) to consider the views expressed by the concerned Ministries of the Government of India, the Government of the National Capital Territory of

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Delhi and their agencies on the findings and recommendations contained in the reports of the HLC constituted to look into issues relating to organizing and conduct of the Commonwealth Games, 2010, and upon such consideration, arrive at a considered view on the various recommendations of the HLC;

- (b) to recommend the future course of action on each of the recommendations of the HLC, which would include disciplinary, criminal and civil action against persons/agencies/contractors indicated in the reports; and
- (c) to recommend policies and guidelines for future conduct of similar events.

8. Group of Ministers (GoM) to look into the issue of inclusion of erosion as an eligible calamity for relief under National Disaster Response Fund (NDRF)/ State Disaster Response Fund (SDRF).

Composition

Shri Sharad Pawar, Minister of Agriculture and Minister of Food Processing Industries.

Shri P. Chidambaram, Minister of Finance.

Shri Sushilkumar Shinde, Minister of Home Affairs.

Shri S. Jaipal Reddy, Minister of Science and Technology, and Minister of Earth Sciences.

Shri Montek Singh Ahluwalia, Deputy Chairman, Planning Commission.

Special Invitees

Shri M. Shashidhar Reddy, Vice-Chairman, National Disaster Management Authority.

Shri Paban Singh Ghatowar, Minister of State (Independent Charge) of the Ministry of Development of North Eastern Region and Minister of State in the Ministry of Parliamentary Affairs.

Shri Tarun Gogoi, Chief Minister, Government of Assam.

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Terms of Reference

To look into the issue of inclusion of erosion as an eligible calamity for relief under National Disaster Response Fund (NDRF)/State Disaster Response Fund (SDRF). GoM will also consider inclusion of Heat Wave under National Calamity in the list of eligible calamities for grant of assistance from NDRF/SDRF.

9. Group of Ministers (GoM) to formulate policy for existing urea units beyond stage-III of New Pricing Scheme (NPS).

Composition

Shri Sharad Pawar, Minister of Agriculture and Minister of Food Processing Industries.

Shri P. Chidambaram, Minister of Finance.

Shri M. Veerappa Moily, Minister of Petroleum and Natural Gas, and Minister of Environment and Forests.

Shri Jairam Ramesh, Minister of Rural Development.

Shri Montek Singh Ahluwalia, Deputy Chairman, Planning Commission.

Prof. K.V. Thomas, Minister of State (Independent Charge), Ministry of Consumer Affairs, Food and Public Distribution.

Shri Srikant Jena, Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation, and Minister of State (Independent Charge) of the Ministry of Chemicals and Fertilizers.

Terms of Reference

The GoM will look into all aspects relating to formulation of policy for the existing urea units beyond Stage-III of New Pricing Scheme (NPS) and finalise its recommendations at an early date.

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10. Group of Ministers (GoM) regarding Issue of Resident Identity Cards to all usual residents of the country of age 18 years and above under the scheme of National Population Register (NPR).

Composition

Shri A.K. Antony, Minister of Defence.

Shri P. Chidambaram, Minister of Finance.

Shri Ghulam Nabi Azad, Minister of Health and Family Welfare, and Minister of Water Resources.

Shri Sushilkumar Shinde, Minister of Home Affairs.

Shri Ajit Singh, Minister of Civil Aviation.

Shri Kapil Sibal, Minister of Communications and Information Technology, and Minister of Law and Justice.

Shri Praful Patel, Minister of Heavy Industries and Public Enterprises.

Shri V. Kishore Chandra Deo, Minister of Tribal Affairs, and Minister of Panchayati Raj.

Shri Jairam Ramesh, Minister of Rural Development.

Special Invitees

Shri Montek Singh Ahluwalia, Deputy Chairman, Planning Commission.

Shri Nandan Nilekani, Chairman, Unique Identification Authority of India.

Prof. K.V. Thomas, Minister of State (Independent Charge) of the Ministry of Consumer Affairs, Food and Public Distribution.

Shri Paban Singh Ghatowar, Minister of State (Independent Charge) of the Ministry of Development of North Eastern Region, and Minister of State in the Ministry of Parliamentary Affairs.

Terms of Reference

The GoM will examine all aspects relating to the proposal for issuing Resident Identity Cards to the usual residents of the country keeping in view all relevant issues and finalize its recommendations at an early date.

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11. Group of Ministers (GoM) to consider prescribing uniform Terms and Conditions of Service of Chairpersons and Members of quasi-judicial Tribunals/Commissions/Regulatory Bodies, etc.

Composition

Shri P. Chidambaram, Minister of Finance.

Shri M. Veerappa Moily, Minister of Petroleum and Natural Gas, and Minister of Environment and Forests.

Shri Kamal Nath, Minister of Urban Development, and Minister of Parliamentary Affairs.

Shri Mallikarjun Kharge, Minister of Railways and Minister of Social Justice and Empowerment.

Shri Kapil Sibal, Minister of Communications and Information Technology, and Minister of Law and Justice.

Shri M.M. Pallam Raju, Minister of Human Resource Development.

Special Invitees

Prof. K.V. Thomas, Minister of State (Independent Charge) of the Ministry of Consumer Affairs, Food and Public Distribution.

Shri Jyotiraditya Madhavrao Scindia, Minister of State (Independent Charge) of the Ministry of Power.

Shri Sachin Pilot, Minister of State (Independent Charge) of the Ministry of Corporate Affairs.

Shri V. Narayanasamy, Minister of State in the Ministry of Personnel, Public Grievances and Pensions, and Minister of State in the Prime Minister's Office.

Terms of Reference

The GoM will consider and examine all issues relating to uniformity of retirement age, conditions relating to the tenure of appointment/re-appointment and provisions concerning residential and office accommodation for quasi-judicial/regulatory bodies/tribunals, etc.

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manned by the sitting/retired Judges of the Supreme Court/High Courts keeping in view all related aspects including the issues that have arisen in different cases before the Supreme Court and functions entrusted to such bodies.

The GoM will also consider matters relating to allotment of residential and office accommodation to all quasi-judicial/regulatory bodies/ Tribunals, etc. including the ones manned by persons who are not the sitting/retired judges of the Supreme Court/High Courts.

12. Group of Ministers to look into the matter of reviving and revitalizing Bharat Sanchar Nigam Limited (BSNL) and Mahanagar Telephone Nigam Limited (MTNL).

Composition

Shri P. Chidambaram, Minister of Finance.

Shri Kapil Sibal, Minister of Communications and Information Technology, and Minister of Law and Justice.

Shri Anand Sharma, Minister of Commerce and Industry.

Shri Montek Singh Ahluwalia, Deputy Chairman, Planning Commission.

Shri Manish Tewari, Minister of State (Independent Charge) of the Ministry of Information and Broadcasting.

Shri V. Narayanasamy, Minister of State in the Ministry of Personnel, Public Grievances and Pensions, and Minister of State in the Prime Minister's Office.

Terms of Reference

The GoM will, keeping *inter alia* in view national and strategic interests, consider and recommend measures that could be taken in the short, medium and long term for revival and revitalization of BSNL and MTNL.

13. Group of Ministers (GoM) to consider issues relating to construction of Carrier Lined Channel (CLC) from Munak to Haiderpur.

Composition

Shri Sushilkumar Shinde, Minister of Home Affairs.

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	Shri Kapil Sibal, Minister of Communications and Information Technology, and Minister of Law and Justice.

Special Invitees

Chief Minister, Haryana.

Chief Minister, N.C.T. of Delhi.

Terms of Reference

The GoM will consider all issues relating to 80 MGD of raw water out of savings arising from the construction of Concrete Lined Channel (CLC) from Munak in Haryana to Haiderpur in Delhi.

14. Group of Ministers to consider matters relating Haj.*Composition*

Shri P. Chidambaram, Minister of Finance.

Shri Ghulam Nabi Azad, Minister of Health and Family Welfare, and Minister of Water Resources.

Shri Salman Khurshid, Minister of External Affairs.

Shri K. Rahman Khan, Minister of Minority Affairs.

Terms of Reference

The GoM will consider suggestions for (i) transferring Haj related matters to the Ministry of Minority Affairs; and (ii) evolving a new scheme of financing Haj pilgrimage.

15. Group of Ministers (GoM) to look into the bifurcation of the State of Andhra Pradesh and formation of a new State of Telangana.*Composition*

Shri Sushilkumar Shinde, Minister of Home Affairs.

Shri A.K. Antony, Minister of Defence.

Shri P. Chidambaram, Minister of Finance.

Shri Ghulam Nabi Azad, Minister of Health and Family Welfare, and Minister of Water Resources.

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Shri M. Veerappa Moily, Minister of Petroleum and Natural Gas, and Minister of Environment and Forests.

Shri Jairam Ramesh, Minister of Rural Development.

Special Invitee

Shri V. Narayanasamy, Minister of State in the Ministry of Personnel, Public Grievances and Pensions, and Minister of State in the Prime Minister's Office.

Terms of Reference

The terms of reference of the GoM will be as below:

- (i) Determine the boundaries of the new State of Telangana and the residuary State of Andhra Pradesh with reference to the electoral constituencies, judicial and statutory bodies, and other administrative units;
 - (ii) Look into the legal and administrative measures required to ensure that both the State Governments can function efficiently from Hyderabad as the common capital for 10 years;
 - (iii) Take into account the legal, financial and administrative measures that may be required for transition to a new capital of the residuary State of Andhra Pradesh;
 - (iv) Look into the special needs of the backward regions and districts of both the States and recommend measures;
 - (v) Look into the issues relating to law and order, safety and security of all residents and to ensure peace and harmony in all regions and districts consequent to the formation of the State of Telangana and the residuary State of Andhra Pradesh, and the long term internal security implications arising out of the creation of the two States and make suitable recommendations;
 - (vi) Look into the sharing of river water, irrigation resources and other natural resources (especially coal, water, oil and gas) between the
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	two States and also <i>inter-se</i> with other States, including the declaration of Polavaram Irrigation Project as a National Project;
(vii)	Look into the issues related to power generation, transmission and distribution between the two States;
(viii)	Look into the issues arising on account of distribution of assets, public finance, public corporations and liabilities thereof between the two States;
(ix)	Look into the issues relating to the distribution of the employees in the subordinate as well as All India Services between the two States;
(x)	Look into the issues arising out of the Presidential Order issued under Article 371D of the Constitution consequent to the bifurcation; and
(xi)	Examine any other matter that may arise on account of the bifurcation of the State of Andhra Pradesh and make suitable recommendations.

16. Group of Ministers (GoM) regarding Progress of Sale of Wheat in 2013-14 under Open Market Sale Scheme-Domestic (OMSS-D).

Composition

Shri Sharad Pawar, Minister of Agriculture, and Minister of Food Processing Industries.

Shri P. Chidambaram, Minister of Finance.

Shri Montek Singh Ahluwalia, Deputy Chairman, Planning Commission.

Prof. K.V.Thomas, Minister of State (Independent Charge) of the Ministry of Consumer Affairs, Food and Public Distribution.

Terms of Reference

The Group of Ministers (GoM) will provide suitable the guidance and

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directions, if any required, to Inter-Ministerial Group (IMG) set up in the matter.

17. Group of Ministers regarding revision of buffer norms of foodgrains in the Central Pool.

Composition

Shri Sharad Pawar, Minister of Agriculture, and Minister of Food Processing Industries.

Shri P. Chidambaram, Minister of Finance.

Shri Anand Sharma, Minister of Commerce and Industry.

Shri Montek Singh Ahluwalia, Deputy Chairman, Planning Commission.

Prof. K.V. Thomas, Minister of State (Independent Charge) of the Ministry of Consumer Affairs, Food and Public Distribution.

Terms of Reference

Revision of buffer norms of foodgrains in the Central Pool.

18. Group of Ministers regarding "Status-cum-Progress Report and constitution of Special Committee for Inter-Linking of Rivers in compliance of Hon'ble Supreme Court judgement dated 27.02.2012 in the matter of Writ Petition (Civil)-512 of 2002: Networking of Rivers along with Writ Petition No.668 of 2002".

Composition

Shri P. Chidambaram, Minister of Finance.

Shri Kapil Sibal, Minister of Communications and Information Technology, and Minister of Law and Justice.

Terms of Reference

Regarding Status-cum-Progress Report and constitution of Special Committee for Inter-Linking of Rivers" in compliance of Hon'ble Supreme Court judgement dated 27.02.2012 in the matter of Writ Petition (Civil)-512 of 2002: Networking of Rivers along with Writ Petition No.668 of 2002".

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19. Constitution of a Group of Ministers (GoM) regarding setting up Amritsar-Kolkata Industrial Corridor (AKIC) and formation of AKIC Development Corporation.

Composition

Shri P. Chidambaram, Minister of Finance.

Shri Anand Sharma, Minister of Commerce and Industry.

Shri Montek Singh Ahluwalia, Deputy Chairman, Planning Commission.

Terms of Reference

To consider the precise modalities and instrumentalities of Setting up Amritsar-Kolkata Industrial Corridor (AKIC) and formation of AKIC Development Corporation.

20. Constitution of a Group of Ministers (GoM) regarding National Policy for Domestic Workers.

Composition

Shri P. Chidambaram, Minister of Finance.

Shri Vayalar Ravi, Minister of Overseas Indian Affairs.

Shri Mallikarjun Kharge, Minister of Railways, and Minister of Social Justice and Empowerment.

Shri Oscar Fernandes, Minister of Road Transport and Highways, and Minister of Labour and Employment.

Shri Kapil Sibal, Minister of Communications and Information Technology, and Minister of Law and Justice.

Shri Anand Sharma, Minister of Commerce and Industry.

Dr. Girija Vyas, Minister of Housing and Urban Poverty Alleviation.

Shri V. Kishore Chandra Deo, Minister of Tribal Affairs, and Minister of Panchayati Raj.

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Subject

Shri Jairam Ramesh, Minister of Rural Development.

Shrimati Krishan Tirath Minister of State (Independent Charge) of the Ministry of Women and Child Development.

Terms of Reference

To consider the National Policy for Domestic Workers.

- 21. Constitution of a Group of Ministers (GoM) regarding the proposal to amend Section 2(h) and insertion of 24A of the All India Council of Technical Education (AICTE), Act 1987 through a Bill in Parliament by the way of All India Council for Technical Education-(Amendment) Act, 2013.**

Composition

Shri Sharad Pawar, Minister of Agriculture, and Minister of Food Processing Industries.

Shri P. Chidambaram, Minister of Finance.

Shri Ghulam Nabi Azad, Minister of Health and Family Welfare, and Minister of Water Resources.

Shri M. Veerappa Moily, Minister of Petroleum and Natural Gas, and Minister of Environment and Forests.

Shri Oscar Fernandes, Minister of Road Transport and Highways, and Minister of Labour and Employment.

Shri Kapil Sibal, Minister of Communications and Information Technology, and Minister of Law and Justice.

Shri M.M. Pallam Raju, Minister of Human Resource Development.

Shri Montek Singh Ahluwalia, Deputy Chairman, Planning Commission.

Terms of Reference

To amend section 2(h) and insertion of 24A of the All India Council of Technical Education (AICTE), Act 1987 through a Bill in Parliament by the way of All India Council for Technical Education (Amendment) Act, 2013.

Part II: Empowered Groups of Ministers (EGoMs)

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Subject

- 1. Empowered Group of Ministers (EGoM) to decide the price band and final price of sale of shares held by Government of India in all Central Public Sector Enterprises.**

Composition

Shri P. Chidambaram, Minister of Finance.

Shri Anand Sharma, Minister of Commerce and Industry.

Shri Praful Patel, Minister of Heavy Industries and Public Enterprises. Minister of Administrative Ministry. (concerned with the public sector enterprise whose proposals come up for consideration)

Shri Montek Singh Ahluwalia, Deputy Chairman, Planning Commission.

Terms of Reference

To decide the price band and final price of sale of shares held by Government of India in all Central Public Sector Enterprises.

In addition to the above, EGoM has also been mandated the following:

- (i) to consider and approve the number of shares to be tendered as well as the price in case a Central Public Sector Enterprise (CPSE) decides to buyback its shares; and
- (ii) to consider and approve the price of the shares in case of sale of shares of a CPSE held by the Government to another CPSE through Department of Disinvestment.

- 2. EGoM on Gas Pricing and Commercial Utilization of Gas.**

Composition

Shri A.K. Antony, Minister of Defence.

Shri P. Chidambaram, Minister of Finance.

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	Shri M. Veerappa Moily, Minister of Petroleum and Natural Gas, and Minister of Environment and Forests.
	Shri Kapil Sibal, Minister of Communications and Information Technology, and Minister of Law and Justice.
	Shri Montek Singh Ahluwalia, Deputy Chairman, Planning Commission.
	Shri Srikant Jena, Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation, and Minister of State (Independent Charge) of the Ministry of Chemicals and Fertilizers.
	Shri Jyotiraditya Madhavrao Scindia, Minister of State (Independent Charge) of the Ministry of Power.

Terms of Reference

The Empowered Group of Ministers (EGoM) will consider and decide issue of commercial utilization of gas under NELP and other related matters.

3. Empowered Group of Ministers (EGoM) on Ultra Mega Power Projects.

Composition

Shri A.K. Antony, Minister of Defence.

Shri P. Chidambaram, Minister of Finance.

Shri M. Veerappa Moily, Minister of Petroleum and Natural Gas, and Minister of Environment and Forests.

Shri Kapil Sibal, Minister of Communications and Information Technology, and Minister of Law and Justice.

Shri Shriprakash Jaiswal, Minister of Coal.

Shri Montek Singh Ahluwalia, Deputy Chairman, Planning Commission.

Shri Jyotiraditya Madhavrao Scindia, Minister of State (Independent Charge) of the Ministry of Power.

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Terms of Reference

EGoM will facilitate expeditious decisions in all matters concerning Ultra Mega Power Projects.

4. Empowered Group of Ministers (EGoM) on Mass Rapid Transit System (MRTS).

Composition

Shri A.K. Antony, Minister of Defence.

Shri P. Chidambaram, Minister of Finance.

Shri Kamal Nath, Minister of Urban Development, and Minister of Parliamentary Affairs.

Shri Mallikarjun Kharge, Minister of Railways and Minister of Social Justice and Empowerment.

Shri Oscar Fernandes, Minister of Road Transport and Highways, and Minister of Labour and Employment.

Shri Praful Patel, Minister of Heavy Industries and Public Enterprises.

Special Invitee

Shri Montek Singh Ahluwalia, Deputy Chairman, Planning Commission.

Permanent Invitees

Lt. Governor, Government of NCT of Delhi.] In case of Delhi Metro.

Chief Minister, Government of NCT of Delhi.] In case of Delhi Metro.

Chief Minister, Government of Karnataka.] In case of Bangalore Metro.

Chief Minister, Government of Tamil Nadu.] In case of Chennai Metro.

Chief Minister, Government of Kerala.] In case of Metro Projects in Kerala.

Chief Minister, Government of Uttar Pradesh.] In case of Metro Projects in Uttar Pradesh.

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	Chief Minister, Government of Haryana. In case of Metro Projects in Haryana.
	Chief Minister, Government of Maharashtra. In case of Metro Projects in Maharashtra.
	Chief Minister, Government of Andhra Pradesh. In case of Metro Projects in Andhra Pradesh.
	Chief Minister, Government of Rajasthan. In case of Metro Projects in Rajasthan.

Terms of Reference

The EGoM will take all policy decisions at the Central Government level and also review the progress of the projects from time to time including all projects concerning MRTS for Delhi, Bangalore, Kolkata and Chennai.

- 5. Empowered Group of Ministers (EGoM) on vacation of spectrum and Auction of 3G Spectrum, and to look into the grant of licence and allocation of spectrum in 2G band in 22 Service Areas.**

Composition

Shri P. Chidambaram, Minister of Finance.

Shri A.K. Antony, Minister of Defence.

Shri Kapil Sibal, Minister of Communications and Information Technology, and Minister of Law and Justice.

Shri Salman Khurshid, Minister of External Affairs.

Shri Montek Singh Ahluwalia, Deputy Chairman, Planning Commission.

Shri Manish Tewari, Minister of State (Independent Charge) of the Ministry of Information and Broadcasting.

Shri V. Narayanasamy, Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.

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Terms of Reference

- (a) Quantum of 3G spectrum to be auctioned;
- (b) Annual spectrum charge and additional administrative charge;
- (c) Setting the reserve price for auction in the relevant bands;
- (d) Setting the reserve price for BWA spectrum in the relevant bands;
- (e) Setting the reserve price for spectrum in the relevant band for EVDO services;
- (f) Fee payable to the auctioneer;
- (g) To recommend measures for vacation of adequate additional spectrum by the existing large users such as Defence, Space, Paramilitary, etc., in a time bound manner for the growth of mobile telephony and broadband sectors in the country, in the overall national interest;
- (h) To recommend alternate frequency bands/media for migration of such existing users, keeping in the mind the nature of technology upgradation;
- (i) To estimate and identify the resources required by the concerned Ministries and their phasing, for putting in place necessary alternate systems by such users to enable migration; and
- (j) To suggest measures for early introduction of spectrum efficient digital terrestrial broadcasting for vacation of spectrum for other services in line with international practices.

2. EGoM will also look into the following issues pertaining to the grant of licence and allocation of spectrum in 2G band in 22 Service Areas:

- (a) quantum of spectrum to be auctioned;
- (b) number of blocks and size of blocks of spectrum to be auctioned;
- (c) eligibility criteria;

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- (d) reserve price for the auction in the relevant bands;
- (e) spectrum usage charges;
- (f) fee payable to the auctioneer; and
- (g) any other issues that may arise out of the TRAI recommendations or are considered relevant for the purposes of conduct of the auction.

EGoM will also consider the matter relating to E-auction of FM Radio broadcasting services. Accordingly, the following will be the additional Terms of Reference of the EGoM:

- (i) to reconsider the total number of channels for auction in the light of the TRAI recommendations dated 19th April, 2012 to reduce inter-channel spacing to 400 KHz from the existing 800 KHz;
- (ii) to consider and approve specific changes, as necessary, in the 'Request For Proposal' (RFP) for selection of an E-auctioneer for carrying out the ascending E-auction;
- (iii) to decide on the fee chargeable, if any, for migration of Phase-II FM licensees to Phase-III; and
- (iv) any other issue(s) that may have a bearing on auctioning/licensing process under FM Phase-III expansion.

6. Empowered Group of Ministers (EGoM) on Drought.

Composition

Shri Sharad Pawar, Minister of Agriculture, and Minister of Food Processing Industries.

Shri P. Chidambaram, Minister of Finance.

Shri Sushilkumar Shinde, Minister of Home Affairs.

Shri M. Veerappa Moily, Minister of Petroleum and Natural Gas, and Minister of Environment and Forests.

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Shri Mallikarjun Kharge, Minister of Railways and Minister of Social Justice and Empowerment.

Shri Oscar Fernandes, Minister of Road Transport and Highways, and Minister of Labour and Employment.

Shri Jairam Ramesh, Minister of Rural Development.

Shri Montek Singh Ahluwalia, Deputy Chairman, Planning Commission.

Prof. K.V. Thomas, Minister of State (Independent Charge) of the Ministry of Consumer Affairs, Food and Public Distribution.

Shri Bharatsinh Solanki, Minister of State (Independent Charge) of the Ministry of Drinking Water and Sanitation.

Terms of Reference

The Terms of Reference of the EGoM will be as follows:

- (i) to assess and monitor the situation arising out of drought/deficit rainfall on a regular basis;
- (ii) to take decisions on policy issues and approve new and innovative schemes for effective management of drought/deficit rainfall and related issues; and
- (iii) to examine the existing schemes of the Government of India and take decisions on any suitable modifications/relaxations that may be required for effective management of drought/deficit rainfall and related issues.

7. Empowered Group of Ministers (EGoM) to consider the issues relating to development of North Eastern Region.

Composition

Shri P. Chidambaram, Minister of Finance.

Shri Sushilkumar Shinde, Minister of Home Affairs.

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	Shri M. Veerappa Moily, Minister of Petroleum and Natural Gas, and Minister of Environment and Forests.
	Shri Mallikarjun Kharge, Minister of Railways and Minister of Social Justice and Empowerment.
	Shri Oscar Fernandes, Minister of Road Transport and Highways, and Minister of Labour and Employment.
	Shri Kapil Sibal, Minister of Communications and Information Technology, and Minister of Law and Justice.
	Shri Paban Singh Ghatowar, Minister of State (Independent Charge) of the Ministry of Development of North Eastern Region, and Minister of State in the Ministry of Parliamentary Affairs.
	Shri Jyotiraditya Madhavrao Scindia, Minister of State (Independent Charge) of the Ministry of Power.

Terms of Reference

The EGoM may review and expedite implementation of key infrastructure projects and other projects and issues in the North Eastern States except the strategic and electricity generation projects in the State of Arunachal Pradesh, and where required, provide guidance/give directions to the Ministries/Departments concerned.

8. Empowered Group of Ministers (EGoM) to look into the progress in taking up strategic and electricity generation projects in Arunachal Pradesh.

Composition

Shri P. Chidambaram, Minister of Finance.

Shri M. Veerappa Moily, Minister of Petroleum and Natural Gas, and Minister of Environment and Forests.

Shri Oscar Fernandes, Minister of Road Transport and Highways, and Minister of Labour and Employment.

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Shri Jyotiraditya Madhavrao Scindia, Minister of State (Independent Charge) of the Ministry of Power.

Shri Montek Singh Ahluwalia, Deputy Chairman, Planning Commission.

Special Invitee

Chief Ministers of the States concerned.

Terms of Reference

To consider the progress in taking up strategic and electricity generation projects in Arunachal Pradesh.

Projects Cleared by the Cabinet

2798. SHRI P. RAJEEVE : Will the PRIME MINISTER be pleased to state :

(a) the number of projects that have been cleared by the Cabinet during the last three years, the details of the project;

(b) the number of projects that are pending before several Ministries for approval during this period; and

(c) the details of these projects, Ministry-wise?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY) : (a) A number of proposals relating to projects are placed before the Cabinet/Cabinet Committee(s) for approval/for facilitating clearances or for according approvals where such clearances/approvals are held up. Information in respect of all such proposals is available only with the respective Ministries, and is not compiled centrally.

(b) No such information is maintained centrally for all Ministries/ Departments of the Government of India. Further, at any point of time, different project related proposals in the Ministries/Departments concerned will be at various stages of being conceived, under scrutiny or implementation and details thereof would not be available in a compiled form.

(c) In view of reply (b) above, the question does not arise.